## CENTRAL ADMINSITRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

CP No.340/2015 In OA No.1677/2013

this the 8th day of July, 2016

Hon'ble Mr. V. Ajay Kumar, Member (J) Hon'ble Mr. Shekhar Agarwal, Member (A)

M.A.Beg S/o Late Mirza Afjal Beg R/o-43, Road-II, Andrews Ganj New Delhi. (By Advocate:Shri A.K.Trivedi)

.... Petitioner

**VERSUS** 

Shri C.Lalrosanga The Director General Directorate General:Doordarshan Diirdarshan Bhawan New Delhi

.... Respondent.

## ORDER (ORAL)

## By Hon'ble Mr.V. Ajay Kumar, Member (J)

The learned counsel for the petitioner submits that though the respondents have substantially complied with the order of this Tribunal but some part of the half pay leave is still to be paid.

2. In the circumstances and in view of the substantial compliance by the respondents, the CP is closed. Notice issued to the respondent is discharged. However, the petitioner is at liberty to make a representation to the respondents, if he is still having any grievances un-settled and the respondents may consider the same, in accordance with law. No costs.

(SHEKHAR AGARWAL) Member (A) (V. AJAY KUMAR) Member (J) /uma/